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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2975/2002

New Delhi this the 25th day of November, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T.Rizvi, Member (A)

Ganpat Lal Gora
S/O Shri Laxman Ram Gora,
R/O C/46, Gali No. 1/5A,
Thana Road, Bhajanpura, Delhi.

..Applicant

(By Advocate Shri D.K.Garg, learned
counsel through proxy counsel Shri
Mansoor Ali)

VERSUS

1. Union of India through
General Manager, Western
Railway, Church Gate,
Mumbai (Maharashtra)
2. Divisional Railway Manager,
Western Railway, Ajmer
Rajasthan.
3. Chief Medical Officer (East)
Western Railway, Ajmer (Rajasthan)

..Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard Shri Mansoor Ali, learned proxy counsel for the applicant. Having regard to the submissions made by learned proxy counsel for the applicant, the nature of the reliefs as prayed for by the applicant in Para 8 of this OA and the Hon'ble Supreme Court order dated 4.2.2002, in the Special Leave Petition filed by him, there is nothing that can be given by way of relief at this stage. OA is accordingly disposed of.

S.A.T. Rizvi
(S.A.T. Rizvi)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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